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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.200/05

Thursday this the 8<sup>th</sup> day of June 2006

**C O R A M :-**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.K.B.S.RAJAN, JUDICIAL MEMBER**

P.Gireesan,  
Ex-Khalasi, Diesel/Erode.  
Permanent address :- "Vanajas",  
4/70, Opposite Providence Convent,  
Gandhi Road, Kozhikode – 1.

...Applicant

(By Advocate Mr.Martin.G.Thottan)

**Versus**

1. Union of India represented by the General Manager,  
Southern Railway, Chennai.
2. The Additional Divisional Railway Manager,  
Southern Railway, Palghat Division, Palghat.
3. The Senior Divisional Mechanical Engineer (Diesel),  
Southern Railway, Erode. ...Respondents

(By Advocate Mr.K.M.Anthru)

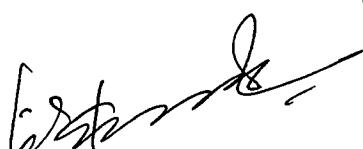
This application having been heard on 8<sup>th</sup> June, 2006 the Tribunal on the same day delivered the following :-

**ORDER**

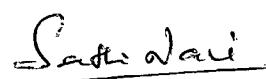
**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up for hearing, counsel for the applicant submitted that the applicant has since been granted compassionate allowance and since he is in receipt of the compassionate pension he is not pressing the O.A. In these circumstances, the O.A is closed as not pressed.

(Dated the 8<sup>th</sup> day of June 2006)



**K.B.S.RAJAN  
JUDICIAL MEMBER**



**SATHI NAIR  
VICE CHAIRMAN**

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